

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.113 - IA/632(AHM)2021
ITEM No.114 - IA/810(AHM)2021 in IA/632(AHM)2021
In
CP(IB) 379 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Octopus Papers Ltd

.....Applicant

.....Respondent

Order delivered on ..19/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

Mr. Jaimin R. Dave, Advocate, for the applicant in IA/632(AHM)2021.
Mr. Harmish Shah, Advocate, for the applicant in IA/810(AHM)2021.

ORDER

IA/632(AHM)2021 is filed by the Resolution Professional for passing order of Liquidation of the Corporate Debtor.

IA/810(AHM)2021 is filed by the Suspended Management opposing the Liquidation of the Corporate Debtor.

Both the IAs will be heard together.

At the request of the Ld. Counsel appearing for the Suspended Management, the matter is adjourned.

List the matter on 06.09.2022

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

MADAN B GOSAVI
MEMBER (JUDICIAL)